

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 103  
IB-22/ND/2020

**IN THE MATTER OF:**  
**Mr. Hukum Singh**

**...PETITIONER**

**Vs.**

**Adaab Hotels Ltd.**

**...RESPONDENT**

**Section**  
**Under Section 9 of IBC**

**Order delivered on 02.01.2020**

**Coram:**  
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Palzer Moktan, Mr. Akash  
Yadav, Advocates.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor.  
The counsel for the operational-creditor is directed to file a short affidavit in  
compliance to Section 9 (3) (c) of the Code within a week. Serve notice to the  
corporate-debtor within 10 days. Post the matter to 13<sup>th</sup> January, 2020.

-sd-

**(V.K. Subburaj)**  
**Member (T)**

-sd-

**(P.S.N. Prasad)**  
**Member (J)**